

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD BENCH
Court 2**

IA/3(MP) 2021 in TP 73(MP) 2019 [CP(IB) 20 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
18.03.2021**

Name of the Company: Amresh Shukla RP Vindhya Cereals Pvt
Ltd
V/s
Amitesh Argal & Anr
Section 43,44,45,48,50,51,60(5) r.w 66 IBC.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Ms. Natasha Dhruvan Shah, advocate, appeared on behalf of Applicant.

Since, CP(IB) No. 20 of 2018 was admitted on 13.03.2020. Thereafter, an application under Section 33 is filed in which the order for liquidation of the Corporate Debtor company was passed today by appointing liquidator.

Accordingly, the liquidator shall take steps in the instant application.

List the matter on 29.04.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 18th day of March, 2021

Manorama
**MANORAMA KUMARI
MEMBER JUDICIAL**